



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/1724/2017

Date of Order: 08.06.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Arun Kumar Roy, son of late Himadri
Kumar Roy, Memari, Post Office-
Memari (Naba Pally), District-
Burdwan, Pin- 713146.

.....Applicant.

-VS-

1. Union of India, through the Director, Ministry of communication and Information Technology, Department of Post, Government of India, New Delhi.
2. The Chief Post Master General, Department of Post, Government of India, West Bengal Circle, Office at Yogayog Bhawan, 36, C.R. Avenue, Kolkata-700012.
3. The Assistant Director of Postal Services (Rectt), Department of Post, Govt. of India, Office of the Chief Post Master General, West Bengal Circle, Kolkata-700012.
4. The Senior Superintendent of Post Offices Burdwan Division, Post Office and Police Station- Burdwan, District- Burdwan, Pin- 713101.

....Respondents.

For the Applicant : Mr. A. Ganguly, Counsel
Ms. S. Daschandra, Counsel

For the Respondents : Mr. S. Paul, Counsel

ORDER (Oral)

Per Ms. Manjula Das, Judicial Member:

Heard Id. Counsel for both the parties.

2. The applicant has approached before this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"8(a) To direct the Respondents and/or their subordinates and/or their agents and/or their officers and each of them to consider the case of the applicant for absorption and/or appointment to the post of "Postal Assistant" under Postal Department Government of India, West Bengal Circle for which the applicant was approved for appointment in relaxation of normal Rules of Recruitment in the vacant post taking into consideration the judgment delivered by the Hon'ble Tribunal on 2.5.2016 wherein it was directed that in the event it is demonstrated by the applicant that in the relevant year the vacancies were available and those vacancy may be filled up by way of compassionate appointment in terms of the aforesaid letter of the Government of India issued by DOPT as well as postal authority and in case vacancies in terms of the aforesaid letter referred to herein above would be available at the relevant year to be filled up by the candidate seeking appointment on compassion ground the claim of the applicant would be considered for regular post.

(b) To direct the Respondents and/or or their subordinates and/or their agents and/or their officers and each of them to consider claim of the applicant in terms of the order passed by the Hon'ble Tribunal as demonstrated by them showing there are so many vacancies were existing at the material point of time when the applicant was selected for the post of postal assistant by way of a representation dated 14.3.2017 through his Learned Advocate without further delay.

(c) To pass such other or further order or orders, direction or directions as to this Hon'ble Tribunal may seem fit and proper.

(d) To pass such other relief or reliefs that the applicant may be found be entitled."

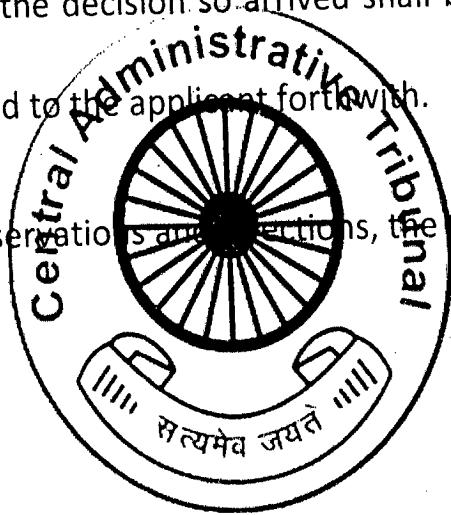
3. Learned counsel for the applicant fairly submits that the applicant made a representation before the respondent authority dated 14.03.2017 which is not responded till date. Accordingly, the learned counsel for applicant submitted that he will be satisfied if a direction is given to the respondent authority to dispose of

the pending representation of the applicant dated 14.03.2017 within a time bound manner.

4. By accepting the prayer made by the learned counsel for applicant and without going into the merits of this case, I hereby direct the applicant to produce the original copy of O.A. No. 350/1724/2017 before the appropriate/competent authority within a period of fifteen days from the date of receipt of this order. On receipt of the same, the competent authority, before whom the copy of the O.A. is proposed to be made, shall treat the same as a representation and consider and dispose of the same within a period of three months thereafter.

5. It is made clear that the decision so arrived shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. With the above observations and directions, the OA stands disposed of. No costs.



(Manjula Das)
Member (J)

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